FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]		
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06.05.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - CHENNAI
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45400TN2013PTC090982
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No.27 Saravana Street, T Nagar, Chennai, Tamil Nadu, India, 600017
6.	Date of closure of Insolvency Resolution Process	27.06.2022
7.	Liquidation commencement date of corporate debtor	16.04.2025 (order uploaded on 25.04.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL **Reg No: IBBI/PA-001/IP-P00754/2017- 2018/11286** **397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018.** landmarkliq@gmail.com
9.	Address and e-mail of the Liquidator, as registered with the Board	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL **Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286** **397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018.** ebiadvocate@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018.** landmarkliq@gmail.com
11.	Last date for submission of claims	25.05.2025

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the M/S. **Landmark Housing Projects Chennai Private Limited** on 16.04.2025(Order uploaded on 25.04.2025)

The Stakeholders of M/S. Landmark Housing Projects Chennai Private Limited are hereby called upon to submit their claims with proof on or before 25.05.2025 to the Liquidator at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

EBENEZAR INBARAJ IBBI IPA-001 IP-P00754 2017-2018 11286 INSOLVENCY PROFESSIONAL

Date: 26.04.2025
Place: Chennai

EBENEZAR INBARAJ
LIQUIDATOR
Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286

OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE		THE IMMOVABLE PROPERTY	POSSESSION
Loan A/c Nos. HL05TIR000065730 1. Mr/Mrs. Aandi Annamalai 2. Mr/Mrs. Kayalvizhi Annamalai At : 2/255 Konarkottai Periyadhallappadi, Periyathallapadi Krishnagiri,near Mariyamman Temple, Harur, Tamilnadu - 635307 Also At : Sy No.: 14/6 / Door No.: 2/225, Periyathallapadi Panchayat, Periyathallapadi Uthangarai Krishnagiri Near Mariyamman Trmple Harur 635307	10-01-2025	Rs.2188952/- (Rupees Twenty One Lakhs Eighty Eight Thousand Nine Hundred Fifty Two Only) as on 09-01-2025	In Krishnagiri District, Krishnagiri Registration District, Uthangarai Sub Registration District, Periyathallapadi Village, Sy.No.14/6, Dry.Ext. Hec.0.95.00, Asst. Rs.3.67, Out of this land bounded as follows:- North: Land belongs to Mr. Murugesan, South: Vehicle Road, West:Land belongs to Mr. Annamalai, East: Land belongs to Mr. Annamalai, In the Midst measuring an extent of Ac.0.21 Cents of land with 765 Sq.Feet of RCC Building Proposed to be constructed thereon along with common way and all easement rights.	22-04-2025 (POSSESSION)

Place : Chennai
Date : 22-04-2025

SD/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

403SHL22362084 & 403SHL22361861 **Johngnana Sundar B** (Borrower) **At:** No.34 S1 Inspector Jayaraj Street Indira Nagar Poonamallee Chennai Tamilnadu 600056.	All That Piece And Parcel of The Property Bearing Flat No. S1 On The S Area of 881 Sq.ft. (including Common Area) Together With 487.5 Sq Share of Land In The Total Extent Measuring 1894 Sq.ft. Comprised I Poonamallee Village Bearing Plot No.45 Srinivasa Nagar Poonamal Taluk Thiruvallur District. **Boundaries:** North: Kurinchi Land, South: Extra Land, East: 16 Feet Road (extent of 25 Feet), West: Dharmaraja

Date : 24.04.2025
Place : CHENNAI

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	06.05.2013
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC- CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400TN2013PTC090982
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: No.27 Saravana Street, T Nagar, Chennai 600017 Tamil Nadu, India,
6.	Date of closure of Insolvency Resolution Process	27.06.2022
7.	Liquidation commencement date of Corporate Debtor	16.04.2025 (uploaded on 25.04.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286 397, Precision Plaza, No.23, Third Floor, Anna Salai, Teynampet, Chennai - 600 018 landmarkliq@gmail.com
9.	Address and e-mail of the Liquidator, as registered with the Board	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286 397, Precision Plaza, No. 23, Third Floor, Anna Salai, Teynampet, Chennai-600 018 ebiadvocate@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai-600 018 landmarkliq@gmail.com
11.	Last Date for Submission of Claims	25.05.2025

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the **M/s.Landmark Housing Projects Chennai Private Limited on 16.04.2025 (uploaded on 25.04.2025)**

The Stakeholders of **M/s. Landmark Housing Projects Chennai Private Limited** are hereby called upon to submit their claims with proof **on or before 25.05.2025** to the Liquidator at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 26.04.2025
Place: Chennai

EBENEZAR INBARAJ
LIQUIDATOR
Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

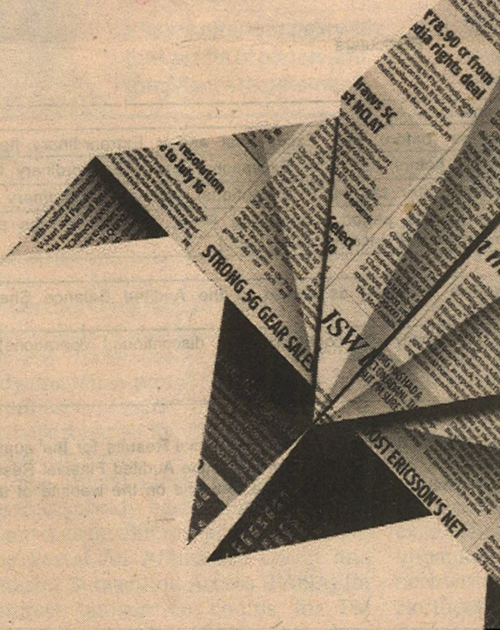
PHYSICAL POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on this 25th Day of April 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of

Comp
Insigh



தற்கொலை

கிருஷ்ணகிரி, ஏப். 27: காவேரிப்பட்டணம் அருகே தற்காலிக பணிநீக்கம் செய்யப்பட்ட கிராம நிர்வாக அலுவலர் சனிக்கிழமை தூக்கிட்டுத் தற்கொலை செய்து கொண்டார்.

கிருஷ்ணகிரி மாவட்டம், காவேரிப்பட்டணம் அருகே உள்ள குட்டிகவுண்டனூரைச் சேர்ந்தவர் பூங்காவனம் (52). வி.மாதேப்பள்ளியில் கிராம நிர்வாக அலுவலராகப் பணியாற்றி வந்த இவர், ஒழுங்கு நடவடிக்கை காரணமாக கடந்த மார்ச் 14-ஆம் தேதி தற்காலிக பணிநீக்கம் செய்யப்பட்டார்.

மதுபோதைக்கு அடிமையான இவர், உடல்நலன் பாதிக்கப்பட்டு பல்வேறு மருத்துவமனைகளில் சிகிச்சை பெற்றுவந்தார். இருப்பினும் உடல்நிலையில் முன்னேற்றம் ஏற்படாததால் மன வருத்தத்தில் இருந்து வந்ததாகக் கூறப்படுகிறது. இந்நிலையில் அவர், தனது வீட்டருகே உள்ள மாட்டுத் தொழுவத்தில் சனிக்கிழமை தூக்கிட்டு தற்கொலை செய்துகொண்டார். இதுகுறித்து, காவேரிப்பட்டணம் போலீஸார் வழக்குப் பதிவு செய்து விசாரணை நடத்தி வருகின்றனர்.

சிவகங்கை, ஏப். 27: சிவகங்கை அருகே திமுக மாவட்ட விளையாட்டு அணி துணை அமைப்பாளர் மர்மக் கும்பலால் ஞாயிற்றுக்கிழமை வெட்டிக் கொலை செய்யப்பட்டார். இது தொடர்பாக, 3 பேரை போலீஸார் கைது செய்தனர்.

சிவகங்கை அருகேயுள்ள சாமியார்பட்டியைச் சேர்ந்தவர் பிரவீன்குமார் (27) **(படம்)**. திமுக விளையாட்டு மேம்பாட்டுப் பிரிவின் மாவட்டத் துணை அமைப்பாளரான இவர், மனை வணிகத் தொழிலில் ஈடுபட்டு வந்தார்.

இவர் ஞாயிற்றுக்கிழமை பிற்பகல் தனது தோட்டத்துக்கு காரில் சென்று கொண்டிருந்தார். அப்போது, இரு சக்கர வாகனத்தில் பின்தொடர்ந்து வந்த கும்பல் அவரது காரை வழிமறித்து பிரவீன்குமாரை அரிவாளால் வெட்டி விட்டு தப்பியது. இதில் பலத்த காயமடைந்த அவரை அந்தப் பகுதியினர் மீட்டு, சிவகங்கை அரசு மருத்துவக் கல்லூரி மருத்துவமனைக்கு கொண்டு சென்றனர். ஆனால், வழியிலேயே அவர் உயிரிழந்தார்.

இதுகுறித்து தகவலறிந்த அவரது உறவினர்கள் மருத்துவமனையில் திரண்டு, கொலை சம்பவத்தில் தொடர்புடையவர்களைக் கைது செய்ய வலியுறுத்தி, சிவகங்கை-மானாமதுரை சாலையில் மறியலில் ஈடுபட்டனர்.

தகவலறிந்து வந்த மாவட்ட காவல் கண்காணிப்பாளர் ஆசிஷ் ராவத், துணைக் கண்காணிப்பாளர் அமலஅட்வின் உள்ளிட்டோர் போராட்டத்தில் ஈடுபட்டவர்களிடம் பேச்சுவார்த்தை நடத்தி, குற்றவாளிகளை விரைந்து கைது செய்வதாக உறுதியளித்தனர். இதையடுத்து, அனைவரும் கலைந்து சென்றனர்.

இதுகுறித்து சிவகங்கை நகர் காவல் நிலைய போலீஸார் வழக்குப் பதிந்து விசாரணை மேற்கொண்டனர். விசாரணையில், சாமியார்பட்டியைச் சேர்ந்த கருப்பையா மகன் விக்கி என்ற கருணாகரன் (20), சிவகங்கை காளவாசல் பகுதியைச் சேர்ந்த செல்வராஜ் மகன் பிரபாகரன் (19), திருப்பத்தூர் நரசிங்கபுரத்தைச் சேர்ந்த சூரியமூர்த்தி மகன் குரு (21) ஆகிய மூவருக்கும் இந்தக் கொலை சம்பவத்தில் தொடர்பு இருப்பது தெரியவந்தது.

இதையடுத்து, இவர்கள் மூவரையும் போலீஸார் கைது செய்தனர்.

வரி விளம்பரம்

PUBLIC NOTICE

CHANGE OF NAME

CHANGE OF NAME

I Gurunathan Ramanathan S/O, Ramanathan R/o C2 Muthu Flats, 9,somasundaram Street Radha Nagar, Chrompet Pin Code-600044 have changed my name to Gurunathan Ramanathan Aiyyar.

பெயர் மாற்றம்

நான், **NITIN SHIVPRAKASH MATHUR**
பிறந்த தேதி:23.02.1975
பிறந்த ஊர்:மதுரா (UP)
வசிப்பிடம் எண்.F204,
சித்தார்த் அப்ஸ்கேல்
அப்பார்ட்மெண்ட், குன்றத்தூர்
மெயின் ரோடு, மதனந்தபுரம்,
சென்னை- 600 116
இனி முதற்கொண்டு
NITIN MATHUR
என்று அழைக்கப்படுவேன்
Vide affidavit No. DF 272986

NITIN SHIVPRAKASH MATHUR

ஞாயிற்றுக்கிழமைதோறும்
தினமணி கதிர்
இளமை! புதுமை! இனிமை!

படிவம்-B

பொது அறிவிப்பு

இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம், (கலைப்பு நடைமுறைகள்) ஒழுங்கு விதிகள் 2016, ஒழுங்கு விதி 12-ன் கீழ்

M/S. LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED-ன் தொடர்புடையவர்களின் கவனத்திற்கு

தொடர்புடைய விபரங்கள்		
1.	பெரு நிறுவன கடனாளியர் பெயர்	**LANDMARK HOUSING PROJECTS CHENNAI PRIVATE LIMITED**
2.	பெரு நிறுவன கடனாளர் பதிவு செய்த தேதி	**06.05.2013**
3.	பெரு நிறுவன கடனாளர் பதிவு செய்த வகை	**பதிவாளர் (ROC) சென்னையின் கீழ் பதிவு செய்யப்பட்டது**
4.	பெரு நிறுவன அடையாள எண்.	**U45400TN2013PTC090982**
5.	பெரு நிறுவன கடனாளியின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஏதேனும் இருப்பின்) முகவரி	**பதிவு அலுவலகம்:** எண்.27 சரவணா தெரு, தி நகர், சென்னை 600017 தமிழ்நாடு, இந்தியா
6.	இன்சால்வன்சி தீர்வு நடைமுறை முடிவுறும் தேதி	**27.06.2022**
7.	கடன் பெற்ற கார்ப்போரேட் நிறுவனத்தின் கலைப்பு தொடங்கும் தேதி	**16.04.2025 (uploaded on 25.04.2025)**
8.	கலைப்பலுவலரின் பெயர் மற்றும் பதிவு எண்.	***எபினேசர் இன்பராஜ், தீர்மான தொழில்முறையாளர்,*** **Reg.No.IBBI/PA-001/IP-P00754/2017-2018/11286** 397, பிரிசிஷியன் பிளாசா, எண்.23, 3-வது தளம், அண்ணா சாலை, தேனாம்பேட்டை, சென்னை-600 018, **landmarkliq@gmail.com**
9.	கலைப்பலுவலரின் முகவரி, மின் அஞ்சல் வாரியத்தில் பதிவு செய்யப்பட்டுள்ளவாறு	***எபினேசர் இன்பராஜ், தீர்மான தொழில்முறையாளர்,*** **Reg.No.IBBI/PA-001/IP-P00754/2017-2018/11286** 397, பிரிசிஷியன் பிளாசா, எண்.23, 3-வது தளம், அண்ணா சாலை, தேனாம்பேட்டை, சென்னை-600 018, **ebiadvocate@gmail.com**
10.	கலைப்பலுவலருடன் தொடர்பு கொள்ள முகவரி மற்றும் மின் அஞ்சல்	397, பிரிசிஷியன் பிளாசா, எண்.23, 3-வது தளம், தேனாம்பேட்டை, அண்ணா சாலை, சென்னை-600 018, **landmarkliq@gmail.com**
11.	உரிமை கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	**25.05.2025**

மாண்புமிகு தேசிய கம்பெனி சட்ட தீர்ப்பாயம், **16.04.2025 அன்று (25.04.2025 அன்று பதிவேற்றப்பட்டது) M/s.Landmark Housing Projects Chennai Private Limited** நிறுவனத்தின் கலைப்பு நடைமுறைகளை துவக்க உத்தரவிட்டுள்ளது என இதன் மூலம் அறிவிக்கப்படுகிறது.

எனவே **M/s.Landmark Housing Projects Chennai Private Limited** நிறுவனத்தில் தொடர்புடையவர்கள் தங்களது கோரிக்கைகளுக்கான ஆதாரங்களை **25.05.2025** அன்று அல்லது அதற்கு முன்னர் மேற்படி அட்டவணை 10-ல் காணும் முகவரியில் உள்ள கலைப்பலுவலரிடம் சமர்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகின்றனர்.

நிதி கடனீந்தார்கள் உரிமை கோரிக்கைகளை ஆதாரத்துடன் மின்னணு முறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்றவர்கள் உரிமை கோரிக்கைகளை ஆதாரத்துடன் நேரிலோ அல்லது தபாலிலோ அல்லது மின்னணு மூலம் சமர்ப்பிக்கலாம்.

பொய்யான அல்லது திசைத்திருப்ப கூடிய கோரிக்கைக்கான ஆதாரங்களை சமர்ப்பித்தால் அது அபராதம் / தண்டனைக்கு வழிவகுக்கும்.

எபினேசர் இன்பராஜ்,
கலைப்பலுவலர்
Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286

தேதி : 26.04.2025
இடம் : சென்னை

HDFC BANK

கிளை : முதல் த

2002 - ம் ஆண்டின் செக்யூரடை
2002 - ம் ஆண்டின் செக்யூரிட்டி
NCLT- மும்பையால் 17 மார்ச் 202
அதிகாரம் பெற்ற அதிகாரியாக (
சட்டப்படியான வாரிசு (கள்) / சட்ட
அறிவிப்பு தேதியிலிருந்து 60 நாட்

வரிசை எண்	கடனாளர் பெயர் (கள்)/ உடன் கடனாளர் (கள்) பெயர் (கள்)
1.	**திரு. L. மாரிமுத்து (கடனா** **திருமதி. M. வனிதா (உடன் – கடனாளர்),** நெ.65, வ.உ.சி. தெரு, லெஷ் கொளத்தூர், சென்னை – 60
2.	**திரு. S. வாசுதேவன் (கடன** மோகனம் ஃபிளாட் எண். F2, தளம், மனை – 20, ச.எண். 4 அஷ்டலஷ்மி அவென்யூ, செந்நீர்க்குப்பம் கிராமம், சென் 600056.

* **திரும்ப செலுத்தும் நாள்/சொ**
கடனாளர்(கள்) / சட்டப்படியான
அதிகாரங்கள் அடிப்படையில் கீ
அறிவிக்கப்படுகிறது.
எனவே இதில் விவரிக்கப்பட்டுள்
ஈடுபடக்கூடாது என எச்சரிக்கப்படுவ
மற்றும் இதர செலவுகளுக்கும் உட்ப
சட்டத்தின் பிரிவு 13-ன் உட் பிரிவ
கடன் பெற்றவர்கள் / சட்டப்படியா
அதிகாரம்பெற்ற அதிகாரியிடம் வே

தேதி : 28 – ஏப்ரல் – 2025
இடம் : சென்னை

Dinamani, Chennai, 28.4.2025